

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**M.A. No. 94 of 2022  
IN  
Original Application No.113 of 2020**



**IN THE MATTER OF:  
Ramesh Chander Verma**

**...Applicant**

**Versus**

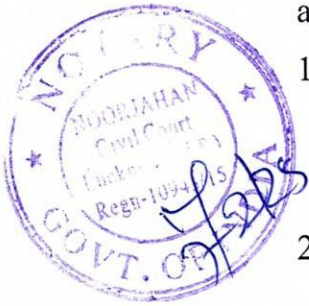
**State of U.P.**

**...Respondent**

**RESPONSE ON BEHALF OF THE RESPONDENT NO.-2, UTTAR  
PRADESH POLLUTION CONTROL BOARD, IN COMPLIANCE  
TO ORDER DATED 07.01.2025 PASSED BY THE HON'BLE  
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW  
DELHI.**

I, Reetesh Kumar Tewari, aged about 50 years, S/o Shri J. N. Tewari, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Sonbhadra do hereby solemnly affirm and state on oath as under:-

1. That in the official capacity mentioned above, I am acquainted the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.
2. That the present matter is against developing of a wharf wall for overburdened dump is being raised/constructed by Northern Coal Field (hereinafter referred to as 'NCF') Khadia Project at Shakti Nagar, Sonbhadra, State of UP near railway residential area and



these activities are causing emission of dust affecting the health of the local people residing in the nearby area. The activity falls in Red Category, having serious environmental impact.

3. That it is pertinent to mention here in compliance to the order dated 17.09.2024 this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter Hon'ble Tribunal) in the present matter along with O.A. No. 580 of 2022, Mukesh Singh Versus State of Uttar Pradesh, the UPPCB has filed its reply/response before this Hon'ble Tribunal for perusal and kind consideration, which is available on record and evident from the perusal of the Recent Reports Status of this Hon'ble Tribunal. The filing receipt of the same is being annexed herewith as **Annexure No.R2/1**.
4. That further by considering the matter this Hon'ble Tribunal vides its order dated 07.01.2025 has impleaded the UPPCB as Respondent No.-2 with direction to file its response. The relevant abstract of order is quoted below:-

*"...15. However, we find that there is no formal impleadment of Respondents in the matter and probably for this reason none is present on behalf of MoEF&CC. In order to make the record straight, we find it appropriate to implead following as Respondents:-*

1. MoEF&CC, Government of India  
Through Secretary  
Indira Paryavaran Bhawan, Jor Bagh,  
New Delhi - 110003
2. UP PCB through Member Secretary  
TC-12V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226010
3. Northern Coal Field Limited, Khadia Project  
at Shakti Nagar, Sonbhadra,  
State of UP, through General Manager.
4. District Magistrate, Sonbhadar  
DM Office, Lodhi, Sonbhadra,  
Uttar Pradesh, PIN – 231216

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17. Respondent No. 1 and 2 shall be noticed by Registry. They may filed their responses within three weeks from the date of receipt of the notice..."

- 5. That in compliance to the above mentioned order dated 07.01.2025, a letter has been issued to Respondent No.-3, i.e. M/s Northern Coalfield Ltd., Khadia Project, Khadia, Sonbhadra, by the UPPCB vide its Ref. No. G0100/OA No.113/2025 dated 27.01.2025 for submission of compliance status of directions issued by Hon'ble Tribunal vide its order dated 07.01.2025. A copy of the said letter is being annexed herewith as **Annexure No.R2/2**.
- 6. That the Annexure annexed to the present accompanying affidavit is true copies of their respective original.
- 7. That the above response on behalf of Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.

**DEPONENT**

**VERIFICATION**

Verified at .....<sup>NOTARY</sup> Lucknow on this the <sup>NOTARY</sup> 27<sup>th</sup> day of February, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

**DEPONENT**



Sworn and Verified before me.  
27/2/25  
NOORJAHAN  
Advocate & Notary  
Civil Court, Lucknow  
Registration No. 10243/18

I know & identify the deponent / Executid who has signed / Put his T.I. before me  
S.J. Iqbal Advocate  
Reg No. 6043/1959  
Adv LCO

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## National Green Tribunal

|                     |                            |
|---------------------|----------------------------|
| Case Title          | Ramesh Chander Verma Vs. . |
| Miscellaneous No.   | 0701102019432022/2         |
| Transaction id      | 0700110002812025           |
| Bank Transaction id | 0401250019548              |
| Payment Date        | 2025-01-04 00:00:00.0      |
| Amount              | 100 Rs.                    |
| Status              | SUCCESS                    |

| S. No. | File Name                    | Party Name | Location                    | Document Type |
|--------|------------------------------|------------|-----------------------------|---------------|
| 1      | Ramesh Chand Verma Reply.pdf | .          | NEW DELHI (PRINCIPAL BENCH) | Affidavit     |



क्षेत्रीय कार्यालय,  
REGIONAL OFFICE,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड  
U.P. POLLUTION CONTROL BOARD  
सोनभद्र  
SONBHADRA

Annexure No.R2/2



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संदर्भ संख्या:-

Ref.No. G10100/OA MO-113/2025

दिनांक:-

Date: 27/01/2025

सेवा में,

मेसर्स नार्दर्न कोलफील्ड्स लि०,  
खड़िया परियोजना, खड़िया,  
जनपद-सोनभद्र।

विषय:- मा० राष्ट्रीय अधिकरण, नई दिल्ली में योजित एम०ए० संख्या-94/2022 इन ओ०ए० संख्या-113/2020 रमेश चन्दर वर्मा एवं अन्य बनाम स्टेट ऑफ यू०पी० एवं अन्य में पारित आदेश दिनांक-07.01.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित एम०ए० संख्या-94/2022 इन ओ०ए० संख्या-113/2020 रमेश चन्दर वर्मा एवं अन्य बनाम स्टेट ऑफ यू०पी० एवं अन्य में पारित आदेश दिनांक-07.01.2025 का संदर्भ ग्रहण करें, जिसका मुख्य अंश निम्नवत् है:-

....."15. However, we find that there is no formal impleadment of Respondents in the matter and probably for this reason none is present on behalf of MoEF&CC. In order to make the record straight, we find it appropriate to implead following as Respondents:-

1. MoEF&CC, Government of India  
Through Secretary  
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New Delhi - 110003
2. UP PCB through Member Secretary  
TC-12V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226010
3. Northern Coal Field Limited, Khadia Project  
at Shakti Nagar, Sonbhadra,  
State of UP, through General Manager.
4. District Magistrate, Sonbhadar  
DM Office, Lodhi, Sonbhadra,  
Uttar Pradesh, PIN - 231216

16. Notice has been accepted on behalf of District Magistrate, Sonbhadra by Shri Gi. Gi. C. George, Advocate and NCF i.e. Respondent 3 is represented through Shri Ashutosh Thakur. Therefore, no formal notice need be issued to them.

17. Respondent No. 1 and 2 shall be noticed by Registry. They may filed their responses within three weeks from the date of receipt of the notice.

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(2)

18. Respondent 3 shall also file an additional reply placing on record current status with regard to construction of wharf wall and steps taken by it for mitigating emission of dust and to reduce pollution.

19. List on 10.02.2025."

अतः आपको निर्देशित किया जाता है कि मा0 एन0जी0टी0 के उपरोक्त आदेश दिनांक-07.01.2025 के अनुपालन में अनुपालन आख्या तत्काल प्रेषित किया जाना सुनिश्चित करें।

संलग्नक:- यथोपरि।

भवदीय,



(ऋतेश कुमार तिवारी)  
क्षेत्रीय अधिकारी

पृ0सं0 एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:-मुख्य पर्यावरण अधिकारी (वृत्त-2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ सादर प्रेषित।

क्षेत्रीय अधिकारी